

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 49 of 2026 /RG/LP Dated: 07 01.2026

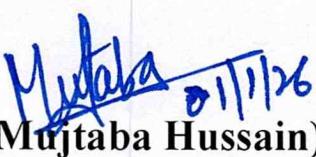
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sandeep Kumar
S/O Roshan Lal
R/O Kandna Tagood, Mughalmaidan, District Kishtwar**

vide notification No. 1360 of 2021/RG/LP dated 17.11.2021 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

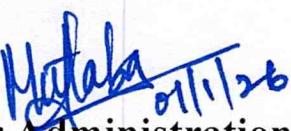
By Order

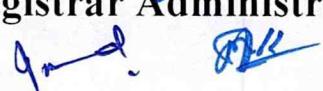

**(Syed Mujtaba Hussain)
Registrar Administration**

No: 983 - 90 RG/LP Dated: 07-01-2026 

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sandeep Kumar , Advocate**
.....for information and necessary action.


Registrar Administration



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 50 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Parveen Singh Charak
 S/O Kuldeep Singh Charak
 R/O Sector-3 (Pvt.) near Old Tube Well, Channi Himmat, Jammu**

vide notification No. 1139 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

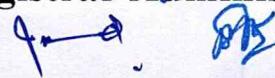
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 (Syed Mujtaba Hussain)
 Registrar Administration

No: 991-98 RG/LP Dated: 07-01-2026 

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Parveen Singh Charak, Advocate**
.....for information and necessary action.


 Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 51 of 2026 /RG/LP Dated: 07 01.2026

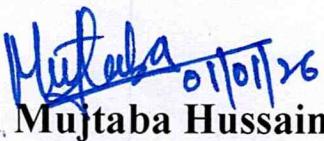
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ravinder Kumar
S/O Isher Dass
R/O Village Kanthal, Tehsil Bani, District Kathua**

vide notification No. **1151 of 2023/RG/LP Dated 03.06.2023** for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 999-1006 RG/LP Dated: 07-01-2026

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ravinder Kumar, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 52 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Akhil Bharti
S/o Shri Kanwar Paul Singh
R/o H.No. 66, Ward No. 1, Police Station Road,
Tehsil Ramgarh, District Samba

vide notification No. 3007 of 2024/RG/LP Dated 09.12.2024 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mutala 07/01/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1007-1014 RG/LP Dated: 07-01-2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Samba**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Samba**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akhil Bharti, Advocate**
.....for information and necessary action.

Mutala 07/01/26
 Registrar Administration
07/01/26

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 53 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Dhanyata Kumar
 D/o Rakesh Chander Kumar
 R/o 45-A Small Plot Gandhi Nagar Tehsil & District Jammu**

vide notification No. 3012 of 2024/RG/LP Dated 09.12.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1015-99 RG/LP Dated: 07-01-2026 *Ques. PJS*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Dhanyata Kumar, Advocate**
.....for information and necessary action.


 Registrar Administration
Ques. PJS

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 54 of 2025 /RG/LP Dated: 7 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Hem Raj

S/o Late Shri Amarnath

R/o H.No. 111, Main Road Preet Nagar Tehsil & District Jammu

vide notification No. 3016 of 2024/RG/LP Dated 09.12.2024 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mutaba 01/01/26
(Syed Mutaba Hussain)
Registrar Administration

No: 1052 - 59 RG/LP Dated: 7/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hem Raj**, Advocate
..... for information and necessary action.

Mutaba 01/01/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 55 of 2025 /RG/LP Dated: 7 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Madhav Bhushan
S/o Neiya Bhushan
R/o Ward Noi. 1, Ramnik Vihar TehsiL & District Kathua

vide notification No. 3025 of 2024/RG/LP Dated 09.12.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1060 - 67 RG/LP Dated: 07/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Madhav Bhushan, Advocate**
.....for information and necessary action.


 Registrar Administration
Qu. Ad.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 56 of 2026 /RG/LP Dated: 7 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Akarshit Sharma

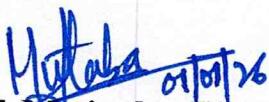
S/o Shri Vijay Sharma

R/o Village Bhatyari P/o Kanhal Tehsil Bishnah District Jammu

vide notification No. 3006 of 2024/RG/LP Dated 09.12.2024 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

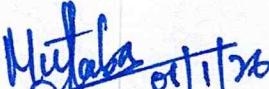
By Order


(Syed Mujtaba Hussain)
 Registrar Administration

No: 1068 - 75 RG/LP Dated: 07/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akarshit Sharma, Advocate**
.....for information and necessary action.


Registrar Administration



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 57 of 2026 /RG/LP Dated: 07 01.2026

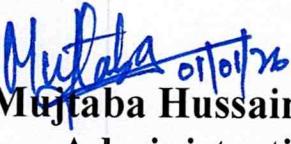
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Bhupesh Mehta
 S/O Krishan Lal Mehta
 R/O H.No.122/2, Sanjay Nagar, Tehsil Jammu South, District Jammu**

vide notification No. **80 of 2023/RG/LP Dated 10.02.2023** for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
Qad.

No: 1076 - 83 RG/LP Dated: 07/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bhupesh Mehta, Advocate**
.....for information and necessary action.


 Registrar Administration
Qad.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 58 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Achyuta Sharma
D/O Virender Kumar Sharma
R/O House No.3A, Sector7, Trikuta Nagar, Jammu

vide notification No. 1196 of 2024/RG/LP Dated 23.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1084- 91 RG/LP Dated: 07/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Achyuta Sharma**, Advocate
.....for information and necessary action.


 (Syed Mujtaba Hussain)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 59 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Neeraj Kumar Sharma
S/o Shri Suraj Praksh
R/o H.No. 59, Village Bandrai Tehsil Sunderbani District Rajouri**

vide notification No. 3188 of 2024/RG/LP Dated 31.12.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 1092 - 99 RG/LP Dated: 07/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Neeraj Kumar Sharma**, Advocate
.....for information and necessary action.


Registrar Administration
q.m.d.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 60 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nimesh Gupta
S/o Shri Neeraj Gupta
R/o Ward No. 4, H.No. 47 Adarsh Colony Tehsil & District Udhampur

vide notification No. 2959 of 2024/RG/LP Dated 06.12.2024 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

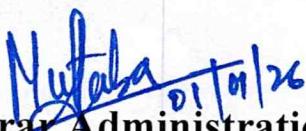
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1100 - 1107 RG/LP Dated: 07/01/2026 

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1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nimesh Gupta, Advocate**
.....for information and necessary action.


 Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 61 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Novid Ul Hussan

S/o Shri Mohd Shamim

R/o Dara Dullian Tehsil Haveli District Poonch

vide notification No. 2961 of 2024/RG/LP Dated 06.12.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 01/1/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1108-15 RG/LP Dated: 07/01/2026 *Ans.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Novid Ul Hussan, Advocate**
.....for information and necessary action.

Mujtaba 01/1/26
 Registrar Administration
Ans.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 62 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohammad Humza Siddiqui
S/o Fasi Ul Mulak Siddiqui
R/o H.No. 97, Bun Astan Tehsil and District Kishtwar**

vide notification No. 2951 of 2024/RG/LP Dated 06.12.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/01/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 1116-23 RG/LP Dated: 07/01/2026 *gnd.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Humza Siddiqui, Advocate**
.....for information and necessary action.

Mujtaba 07/01/26
Registrar Administration
gnd.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 63 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nangwa Thayas Sponbo
S/o Shri Stanzin Lotus
R/o Sponbo Sankar, Tehsil & District Leh

vide notification No. 2955 of 2024/RG/LP Dated 06.12.2024 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/1/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1124 - 31 RG/LP Dated: 07/01/2026 *Ques.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Leh
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nangwa Thayas Sponbo, Advocate**
.....for information and necessary action.

Mujtaba 07/1/26
 Registrar Administration
Ques.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 64 of 2026 /RG/LP Dated: 07 01.2026

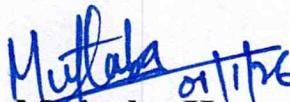
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Naveen Rahil
S/o Shri Yash Paul
R/o Dehrian Tehsil & District Rajouri**

vide notification No. 2956 of 2024/RG/LP Dated 06.12.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 1132 - 39 RG/LP Dated: 07/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naveen Rahil, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 65 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohammed Kaif Wani
 S/o Shri Manzoor Ahmed Wani
 R/o Dar Mohalla, Krawah Tehsil Banihal District Ramban**

vide notification No. 3187 of 2024/RG/LP Dated 31.12.2024 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1140 - 47 RG/LP Dated: 07 / 01 / 2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr Mohammed Kaif Wani, Advocate**
.....for information and necessary action.


 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 66 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Faisal Irshad Sheikh
S/o Shri Irshad Ahmed Sheikh
R/o Gatha, H.No 107 Tehsil Bhaderwah District Doda

vide notification No. 3183 of 2024/RG/LP Dated 31.12.2024 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1148-55 RG/LP Dated: 07/01/2026 *Ans.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faisal Irshad Sheikh, Advocate**
.....for information and necessary action.


 Registrar Administration
Ans.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 67 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shariq Mehmood

S/O Mohd Azad

R/O Village Janyar, Tehsil Haveli, District Poonch

vide notification No. **2161 of 2023/RG/LP Dated 28.09.2023** for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

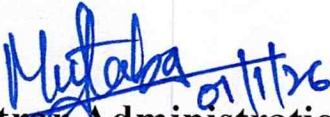
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration


No: 156-63 RG/LP Dated: 07/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shariq Mehmood , Advocate**
.....for information and necessary action.


 Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 68 of 2026 /RG/LP Dated: 07 01.2026

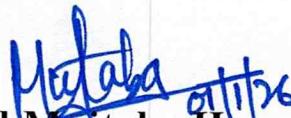
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sarthik Rathore
S/o Shri Ram Singh
R/o Chakras, Palmar Tehsil & District Kishtwar

vide notification No. 2976 of 2024/RG/LP Dated 06.12.2024 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1164-71 RG/LP Dated: 07/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sarthik Rathore, Advocate**
.....for information and necessary action.


 Registrar Administration
gma

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 69 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Yuvraj Bharti
 S/O Ghari Lal
 R/O Pouni Chak Wand Brahmana Tehsil & District Jammu**

vide notification No. 30 of 2025/RG/LP Dated 08.01.2025 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1172-79 RG/LP Dated: 07/01/2026 *Ans.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yuvraj Bharti**, Advocate
.....for information and necessary action.


 Registrar Administration
Ans.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 70 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shivank Sharma
S/o Shri Satish Sharma
R/o H.No. 632 Mohalla Pirkho Tehsil & District Jammu

vide notification No. 2980 of 2024/RG/LP Dated 06.12.2024 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 01/1/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1180-87 RG/LP Dated: 07/01/2026 *Ques.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shivank Sharma, Advocate**
.....for information and necessary action.

Mujtaba 01/1/26
 Registrar Administration
Ques.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 71 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Yaser Rashid
 S/o Shri Abdul Rashid
 R/o Kalaban Tehsil Mendhar District Poonch

vide notification No. 2998 of 2024/RG/LP Dated 09.12.2024 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 01/1/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1188-95 RG/LP Dated: 07/01/2026 *Qad.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yaser Rashid, Advocate**
.....for information and necessary action.

Mujtaba 01/1/26
 Registrar Administration
Qad.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 72 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Pahul Preet Kour

D/o Shri Satinder Pal Singh

**R/o Dutta House Workshop Morh Omara near Tata Motors,
Tehsil & District Udhampur**

vide notification No. 2964 of 2024/RG/LP Dated 06.12.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 01/1/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 1196-1203 RG/LP Dated: 07/01/2026 *Agd.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pahul Preet Kour**, Advocate
..... for information and necessary action.

Mujtaba 01/1/26
Registrar Administration

Agd.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 73 of 2026 /RG/LP Dated: 07 01.2026

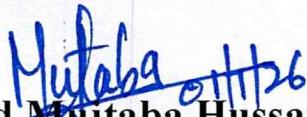
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rajeshwar Singh
S/o Shri Rajinder Singh
R/o Nagri Parole Tehsil Parole District Kathua

vide notification No. 2967 of 2024/RG/LP Dated 06.12.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

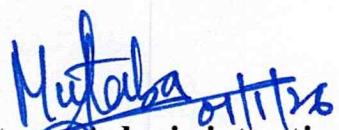
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 1204-11 RG/LP Dated: 07/01/2026 *q-ml.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajeshwar Singh**, Advocate
.....for information and necessary action.


Registrar Administration
q-ml.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 74 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Rachna Devi
D/O Hem Raj
R/O Chachawah, Tehsil Gool, District Ramban**

vide notification No. 56 of 2022/RG/LP Dated 23.02.2022 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba ott/26
 (Syed Mujtaba Hussain)
 Registrar Administration
Qad.

No: 1212-19 RG/LP Dated: 07/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rachna Devi**, Advocate
.....for information and necessary action.

Mujtaba ott/26
 Registrar Administration
Qad.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 75 of 2026 /RG/LP Dated: 07 01.2026

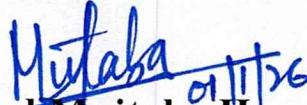
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vikas Sangral
 S/O Rashpal Singh
 R/O Block No.203 Ghorakwalan, Tehsil Ramgarh,
 District Samba

vide notification No. 363 of 2023/RG/LP Dated 14.02.2023 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1220-27 RG/LP Dated: 07/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Samba**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Samba**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vikas Sangral**, Advocate
.....for information and necessary action.


 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 76 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Jatin Sharma
S/O Romesh Sharma
R/O W. No.16, Mohalla Purani Poonch Tehsil Haveli District Poonch**

vide notification No. 1075 of 2023/RG/LP Dated 02.06.2023 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

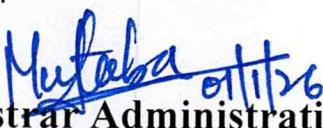
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1228-35 RG/LP Dated: 07/01/2026 *Good.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jatin Sharma**, Advocate
..... for information and necessary action.


 Registrar Administration
Good.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 77 of 2026/RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Tania Ashrif
D/O Mohd Ashrif
R/O H. No.80, W.No.5, Mohalla Kamsar, Tehsil Haveli District Poonch**

vide notification No. 35 of 2025/RG/LP Dated 08.01.2025 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/1/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1236-43 RG/LP Dated: 07/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tania Ashrif, Advocate**
.....for information and necessary action.

Mujtaba 07/1/26
 Registrar Administration
Good.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 78 of 2026 /RG/LP Dated: 07 01.2026

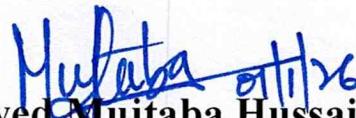
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vansh Sharma
S/O Vinod Sharma
R/O Green park, Officers Enclave, Udheywala Tehsil & District Jammu

vide notification No. 33 of 2025/RG/LP Dated 08.01.2025 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1244-51 RG/LP Dated: 07/01/2026 *9-nd.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vansh Sharma**, Advocate
.....for information and necessary action.


 (Syed Mujtaba Hussain)
 Registrar Administration
9-nd.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 79 of 2026 /RG/LP Dated: 07 01.2026

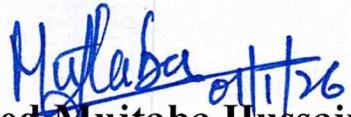
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Keshav Verma
 S/o Shri Rajesh Verma
 R/o 138-G, Sector-1, Durga Nagar (Roop Nagar)
 Tehsil and District Jammu

vide notification No. 3022 of 2024/RG/LP Dated 09.12.2024 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

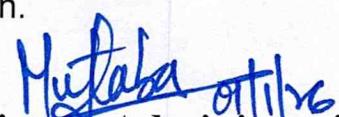
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1252-59 RG/LP Dated: 07/01/2026 *frnd.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Keshav Verma**, Advocate
.....for information and necessary action.


 (Syed Mujtaba Hussain)
 Registrar Administration
frnd.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 80 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohazib Rafiq Malik
S/o Shri Mohd Rafiq Malik
R/o Chamalwas Banihal, Nikcihal Tehsil Banihal, District Ramban**

vide notification No. 2952 of 2024/RG/LP Dated 06.12.2024 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/11/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 1260 - 67 RG/LP Dated: 07/01/2026 *Qad.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohazib Rafiq Malik , Advocate**
.....for information and necessary action.

Mujtaba 07/11/26
Registrar Administration
Qad.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 81 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Nazia Kouser
D/o Shri Munir Hussain
R/o Manyal Tehsil Thanamandi District Rajouri**

vide notification No. 2958 of 2024/RG/LP Dated 06.12.2024 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/1/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1268-75 RG/LP Dated: 07/01/2026 *q.m.d.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nazia Kouser , Advocate**
.....for information and necessary action.

Mujtaba 07/1/26
 Registrar Administration
q.m.d.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 82 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tabish Ayub
 S/o Mohammad Ayub zargar
 R/o Bandas Tehsil and District Doda

vide notification No. 2988 of 2024/RG/LP Dated 09.12.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1276 - 83 RG/LP Dated: 07/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tabish Ayub**, Advocate
..... for information and necessary action.

Mujtaba
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 83 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Karan Singh
S/O Krishan Singh
R/O Vill. Sungal (Lehar), Tehsil Akhnoor, District Jammu**

vide notification No. 2165 of 2023/RG/LP Dated 28.09.2023 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 01/1/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 1284-91 RG/LP Dated: 07/01/2026 *9+1d.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Karan Singh , Advocate**
.....for information and necessary action.

Mujtaba 01/1/26
Registrar Administration
9+1d.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 84 of 2026/RG/LP Dated: 07 01.2026

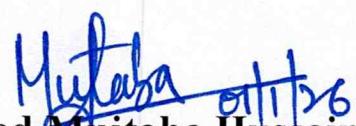
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Kunal Sharma
S/O Hakumat Raj
R/O Ward No.10, House No.6, Vijaypur, District Samba**

vide notification No. 2739 of 2023/RG/LP Dated 26.12.2023 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

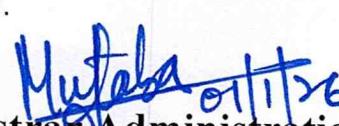
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1292-99 RG/LP Dated: 07/01/2026 *qtd.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Samba**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Samba**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kunal Sharma**, Advocate
.....for information and necessary action.


 Registrar Administration
qtd.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 85 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Dheeraj Thakur
 S/O Rattan Singh
 R/O Buttan, W.No 07, Tehsil Katra, District Reasi**

vide notification No. 2725 of 2023/RG/LP Dated 22.12.2023 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1300 - 1307 RG/LP Dated: 07/01/2026 *Final*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dheeraj Thakur**, Advocate
.....for information and necessary action.


 Registrar Administration
Final

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 86 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Vandhna

D/O Bishan Dass

R/O Pla Danga, Kamble Danga, Tehsil & District Udhampur

vide notification No. 2076 of 2023/RG/LP Dated 13.09.2023 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/11/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 1308-15 RG/LP Dated: 07/01/2026 *Ques.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vandhna , Advocate**
.....for information and necessary action.

Mujtaba 07/11/26
Registrar Administration
Ques.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 87 of 2026/RG/LP Dated: 07 01.2026

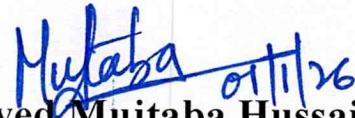
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Bhaavika
D/O Rakesh Kumar
R/O Jiapota Raja Bazar Akhnoor Tehsil Akhnoor, District Jammu**

vide notification No. 1869 of 2023/RG/LP Dated 08.09.2023 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

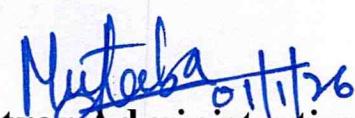
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1316-23 RG/LP Dated: 07/01/2026 *Good*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bhaavika , Advocate**
.....for information and necessary action.


 (Syed Mujtaba Hussain)
 Registrar Administration
Good

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 88 of 2026/RG/LP Dated: 07 01.2026

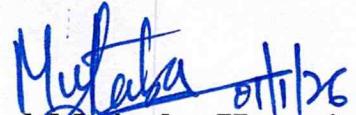
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Arushi Sharma
D/O Romesh Chander
R/O Rada Da Kot, Malhar Tehsil & District Udhampur**

vide notification No. 1838 of 2023/RG/LP Dated 06.09.2023 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 1324-31 RG/LP Dated: 07/01/2026 *for.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arushi Sharma , Advocate**
.....for information and necessary action.


Registrar Administration
for.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 89 of 2026 /RG/LP Dated: 07 01.2026

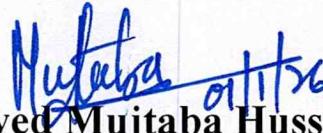
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Devleena Sharma
 D/O Rakesh Kumar
 R/O Near Bustand (Upper Mohalla) Jandrah, Tehsil Dansal, District Jammu**

vide notification No. 94 of 2023/RG/LP Dated 10.02.2023 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1332 - 39 RG/LP Dated: 07/01/2026 *gnd.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Devleena Sharma , Advocate**
.....for information and necessary action.


 (Syed Mujtaba Hussain)
 Registrar Administration
gnd.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 90 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Shabia Akhtar
D/O Abdul Quyoom
R/O Village Mangi Dhara, Tehsil & District Rajouri**

vide notification No. 99 of 2022/RG/LP Dated 24.02.2022 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/01/26
 (Syed Mujtaba Hussain)
 Registrar Administration
q.m.d.

No: 1340-47 RG/LP Dated: 07/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shabia Akhtar**, Advocate
.....for information and necessary action.

Mujtaba 07/01/26
 Registrar Administration
q.m.d.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 91 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Obaid Imtiyaz Mir
S/o Shri Imtiyaz Hussain Mir
R/o Budhli Tehsil Chilli Pingal District Doda

vide notification No. 2962 of 2024/RG/LP Dated 06.12.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba ott 26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1348-55 RG/LP Dated: 07/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Obaid Imtiyaz Mir**, Advocate
.....for information and necessary action.

Mujtaba ott 26
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 92 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sohail Ahmed Khan
S/o Shri Mohd Shabir Khan
R/o H.No. 26, Ward No. 01, Manjakote Tehsil Manjakote District Rajouri

vide notification No. 3192 of 2024/RG/LP Dated 31.12.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/1/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1356 -63 RG/LP Dated: 07/01/2026 *Ans.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sohail Ahmed Khan**, Advocate
.....for information and necessary action.

Mujtaba 07/1/26
 Registrar Administration
Ans.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 93 of 2026 /RG/LP Dated: 07 01.2026

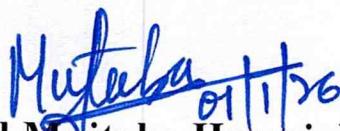
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ehtsham Ul Haq
S/o Hussain Ahmed
R/o Takia Kalaban, Tehsil Mendhar, District Poonch

vide notification No. 3013 of 2024/RG/LP Dated 09.12.2024 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

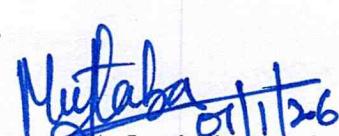
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1364-71 RG/LP Dated: 07/01/2026 *and.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ehtsham Ul Haq, Advocate**
.....for information and necessary action.


 Registrar Administration
and.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 949/2026 /RG/LP Dated: 07 01.2026

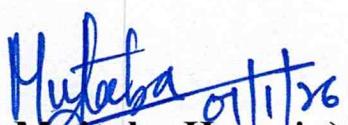
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Aditya Dutta
S/O Rajinder Dutta
R/O H.No.23-B, Bakshi Nagar, Jammu**

vide notification No. 446 of 2018/RG/LP Dated 02.07.2018 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

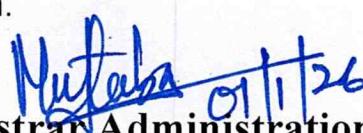
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 1372-79 RG/LP Dated: 07/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aditya Dutta**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 95 of 2026 /RG/LP Dated: 07 01.2026

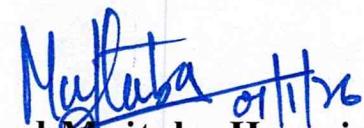
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Diksha Devi
 D/O Devinder Kumar
 R/O Village Cheka Bhaderwah, Tehsil Bhalla, District Doda**

vide notification No. 1476 of 2021/RG/LP Dated 16.12.2021 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

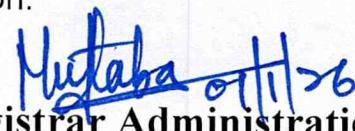
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1380 - 87 RG/LP Dated: 07/01/2026 *q.m.d.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Diksha Devi**, Advocate
.....for information and necessary action.


 Registrar Administration
q.m.d.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 96 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Pallvi Prasher
 D/O Rameshwar Sharma
 R/O V.P.O Roun Domail, Ward No.1, Tehsil & District Udhampur**

vide notification No. 1531 of 2021/RG/LP Dated 17.12.2021 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

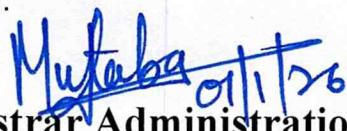
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1388-95 RG/LP Dated: 07/01/2026 *Ans.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pallvi Prasher, Advocate**
.....for information and necessary action.


 Registrar Administration
Ans.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 97 of 2026/RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sheetal

D/O Rattan Singh

R/O Ward No.3, Upper Bazar, Tehsil & District Ramban

vide notification No. 1602 of 2021/RG/LP Dated 18.12.2021 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 01/1/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1396-403 RG/LP Dated: 07/01/2026 *Ans.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sheetal**, Advocate
.....for information and necessary action.

Mujtaba 01/1/26
 Registrar Administration
Ans.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 98 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Soyam Basharat Qureshi

S/o Shri Basharat Hussain

R/o Village Draba Qureshian Mohalla Tehsil Surankote District Poonch

vide notification No. 2985 of 2024/RG/LP Dated 06.12.2024 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/1/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 1404-11 RG/LP Dated: 07/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Soyam Basharat Qureshi**, Advocate
.....for information and necessary action.

Mujtaba 07/1/26
Registrar Administration
Amnd.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 99 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Ajaz Ahmed Qureshi
 S/O Alam Din Qureshi
 R/O Bufliaz, Dandi, Tehsil Surankote, District Poonch**

vide notification No. 31 of 2022/RG/LP Dated 23.02.2022 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 01/1/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1412 - 19 RG/LP Dated: 07/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajaz Ahmed Qureshi**, Advocate
.....for information and necessary action.

Mujtaba 01/1/26
 Registrar Administration
Qad.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 100 of 2026 /RG/LP Dated: 07 01.2026

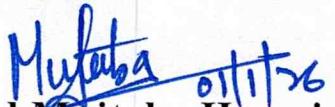
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Vaishali Sharma
 D/O Ravi Kumar
 R/O H.No.44, W.No.15, Shakil Nagar Dhar Road, Udhampur**

vide notification No. 1572 of 2021/RG/LP Dated 17.12.2021 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

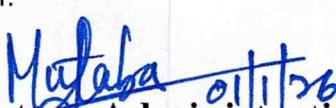
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
 Jnd.

No: 1420 - 27 RG/LP Dated: 07/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vaishali Sharma , Advocate**
.....for information and necessary action.


 Registrar Administration
 Jnd.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 101 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Munaza Tabassum
 D/O Tariq Hussain Bhat
 R/O Mohalla Bun, Tehsil & District Doda**

vide notification No. 1907 of 2022/RG/LP Dated 14.11.2022 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

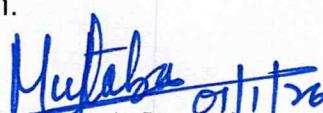
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1428-35 RG/LP Dated: 07/01/2026 *Qnd.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Munaza Tabassum**, Advocate
.....for information and necessary action.


 Registrar Administration
Qnd.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 102 of 2026/RG/LP Dated: 07 01.2026

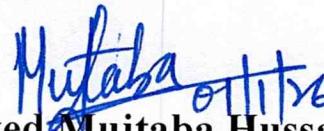
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Kamal Preet Singh
 S/O Baldev Singh
 R/O H.No.112, Ward No.4, Kama Khan, Tehsil Haveli, District Poonch**

vide notification No. 1079 of 2023/RG/LP Dated 02.06.2023 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

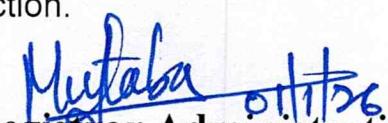
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1436 - 43 RG/LP Dated: 07/01/2026 *Quesd.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kamal Preet Singh, Advocate**
.....for information and necessary action.


 Registrar Administration
Quesd.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 103 of 2026 /RG/LP Dated: 07 01.2026

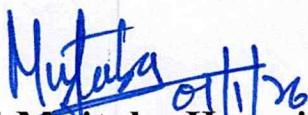
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Nishad Ahmed
S/O Mohd Sadiq
R/O Bachianwali, Tehsil Haveli, District Poonch**

vide notification No. **1138 of 2023/RG/LP Dated 03.06.2023** for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1444-51 RG/LP Dated: 07/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nishad Ahmed**, Advocate
.....for information and necessary action.


 Registrar Administration
 (u.d.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 104 of 2026 /RG/LP Dated: 07 01.2026

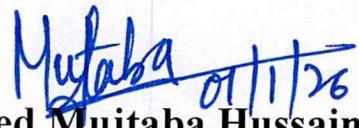
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Mohd Imran
S/O Razaq Ahmed
R/O Potha, Tehsil Surankote, District Poonch**

vide notification No. 2170 of 2023/RG/LP Dated 28.09.2023 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1452-59 RG/LP Dated: 07/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Imran**, Advocate
.....for information and necessary action.


 Registrar Administration
 (Signature)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 105 of 2026/RG/LP Dated: 07 01.2026

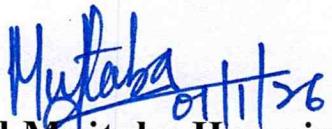
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Parvaiz Ahmed
S/O Mohd Maqsood
R/O Channa, Khour, Sungri, Tehsil Chassana, District Reasi**

vide notification No. 2120 of 2023/RG/LP Dated 28.09.2023 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration
 Jnd.

No: 1460-67 RG/LP Dated: 07/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Parvaiz Ahmed**, Advocate
.....for information and necessary action.


 Registrar Administration
 Jnd.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 106 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Adil Ashraf
 S/O Mohammad Ashraf Rather
 R/O Munpora, Wuyan Eidgah Mohalla Tehsil Pampore, District Pulwama**

vide notification No. 1849 of 2023/RG/LP dated 08.09.2023 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1468-75 RG/LP Dated: 07/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Pulwama
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adil Ashraf, Advocate**
.....for information and necessary action.


 (Syed Mujtaba Hussain)
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 107 of 2026 /RG/LP Dated: 07 01.2026

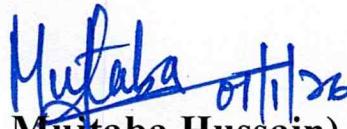
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Aashia Maryam Jaan
D/O Abdul Rashid Mir
R/O Hayihama Bungam, Tehsil & District Kupwara**

vide notification No. 774 dated 19.09.2019 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 1476-Q3 RG/LP Dated: 07/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aashia Maryam Jaan**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 108 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Baasim Mir
S/o Zamir Un Nabi Mir
R/o H.No. 404, Gandhi Nagar Jammu**

vide notification No. 3172 of 2024/RG/LP Dated 26.12.2024 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

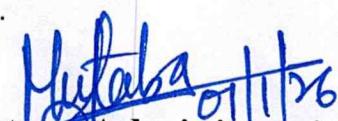
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 1484- 91 RG/LP Dated: 07/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Baasim Mir**, Advocate
.....for information and necessary action.


Registrar Administration
q.m.d.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 109 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Fayaz Ahmad Dar
 S/o Mohd Shaban Dar
 R/o Kandizal Awantipora, District Pulwama

vide notification No. 3045 of 2024/RG/LP Dated 13.12.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1492-99 RG/LP Dated: 07/01/2026 *Qrd.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Fayaz Ahmad Dar**, Advocate
.....for information and necessary action.


 Registrar Administration
Qrd.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 110 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Farooq Ahmad Pajwari
S/O Mohd Ismail Pajwari
R/O Babademb Road, Habbakadal, Tehsil South, District Srinagar

vide notification No. 2293 of 2023/RG/LP Dated 30.09.2023 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/1/26
(Syed Mujtaba Hussain)
Registrar Administration
Ques.

No: 1500-07 RG/LP Dated: 07/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Farooq Ahmad Pajwari**, Advocate
..... for information and necessary action.

Mujtaba 07/1/26
Registrar Administration
Ques.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 111 of 2026 /RG/LP Dated: 07 01.2026

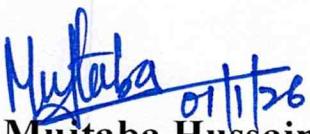
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Hashim Majeed Shah
S/O Abdul Majeed Shah
R/O New Colony Palpora, Noorbagh, Tehsil Eidgah, District Srinagar

vide notification No. 1053 of 2023/RG/LP Dated 01.06.2023 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

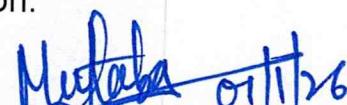
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1508 - 15 RG/LP Dated: 07/01/2026 *Ans.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hashim Majeed Shah**, Advocate
.....for information and necessary action.


 (Syed Mujtaba Hussain)
 Registrar Administration
Ans.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 112 of 2026 /RG/LP Dated: 0701.2026

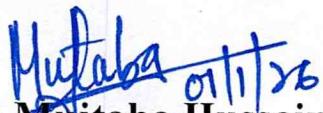
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Kamal Jeet Singh
 S/O S Manjeet Singh
 R/O Dharamgund Tral, District Pulwama**

vide notification No. 3055 of 2024/RG/LP Dated 13.12.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

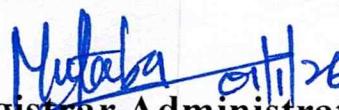
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1516-23 RG/LP Dated: 07/01/2026 *qtd.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Pulwama
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kamal Jeet Singh, Advocate**
.....for information and necessary action.


 Registrar Administration
qtd.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 113 of 2026 /RG/LP Dated: 07 01.2026

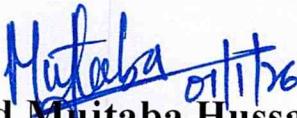
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Khurshid Ahmad Naik
S/O Mohd Akram Naik
R/O Kachipora, Tehsil Rajpora, District Pulwama**

vide notification No. **1082 of 2023/RG/LP Dated 02.06.2023** for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

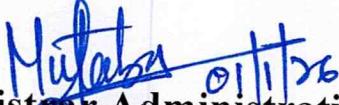
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 1524-31 RG/LP Dated: 07/01/2026 *q.m.d.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Khurshid Ahmad Naik , Advocate**
.....for information and necessary action.


Registrar Administration
q.m.d.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 114 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mubashir Ul Amin
S/o Mohd. Amin Bhat
R/o Lane No.9 Salfia collage Road Mumin Abad Batamaloo Srinagar

vide notification No.12 of 2025/RG/LP Dated 08.01.2025 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

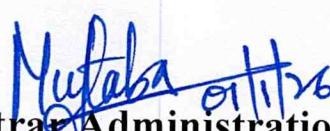
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1532-39 RG/LP Dated: 07/01/2026 *q.m.d.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mubashir Ul Amin**, Advocate
.....for information and necessary action.


 Registrar Administration
q.m.d.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 115 of 2026/RG/LP Dated: 07 01.2026

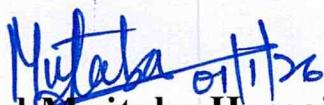
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mudasir Ul Amin
S/o Mohd. Amin Bhat
R/o Lane No.9 Salfia collage Road Mumin Abad Batamaloo Srinagar

vide notification No. 14 of 2025/RG/LP Dated 08.01.2025 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

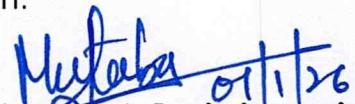
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1540 - 47 RG/LP Dated: 07/01/2026 *9-nd.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Ul Amin**, Advocate
.....for information and necessary action.


 Registrar Administration
9-nd.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 116 of 2026 /RG/LP Dated: 07 01.2026

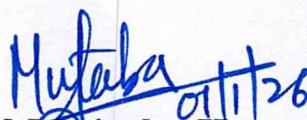
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mamoon ul Hassan Jeelani
S/o Asif Hussain Jeelani
R/o Brakpora, District Anantnag

vide notification No. 3059 of 2024/RG/LP Dated 13.12.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

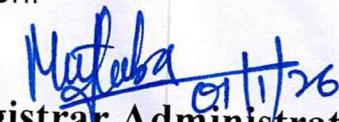

 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1548-55 RG/LP Dated: 07/01/2026 *q.m.d.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantang**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantang**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mamoon ul Hassan Jeelani**, Advocate

.....for information and necessary action.


 Registrar Administration
q.m.d.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 117 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rabiya Yaseen

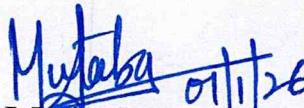
D/O Mohammad Yaseen Sadiq

R/O Ward No.12, Mohalla Kaloosa, Tehsil & District Bandipora

vide notification No. 1163 of 2023/RG/LP Dated 03.06.2023 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

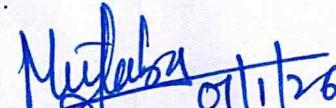

(Syed Mujtaba Hussain)
Registrar Administration

No: 1556-63 RG/LP Dated: 07/01/2026 *Qnd.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bandipora**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rabiya Yaseen , Advocate**

.....for information and necessary action.


Registrar Administration
Qnd.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 118 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sufiya Mushtaq
D/O Mushtaq Ahmad Lone
R/O Ushkara, Umer Colony, Tehsil & District Baramulla**

vide notification No. **770 of 2020 RG/LP Dated 30.12.2020** for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1564-71 RG/LP Dated: 07/01/2026 *Qmtd.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing, Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sufiya Mushtaq**, Advocate

.....for information and necessary action.


 Registrar Administration
Qmtd.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 119 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Syed Shabir Hussain
S/o Syed Gh. Mohi Ud Din Bukhari
R/o Peer Mohalla, Pattan Tehsil Kreeri District Baramulla

vide notification No. **545 of 2016 /RG/LP Dated 02.08.2016** for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 01/1/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1572-79 RG/LP Dated: 07/01/2026 *q-nd.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Shabir Hussain , Advocate**
.....for information and necessary action.

Mujtaba 01/1/26
 Registrar Administration
q-nd.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 120 of 2026 /RG/LP Dated: 07 01.2026

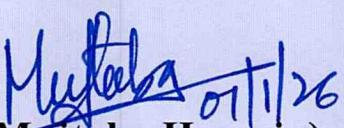
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Seerat Vaida
D/o Naseer Ahmed Vaida
R/o H.No.5 Lane No.2 Opp. Ibrahim Masjid Parrypora Srinagar

vide notification No. 260 of 2025/RG/LP Dated 08.01.2025 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

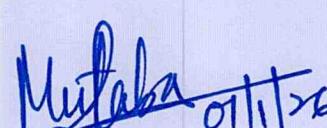

 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1580-87 RG/LP Dated: 07/01/2026 *Ques.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Seerat Vaida**, Advocate

.....for information and necessary action.


 Registrar Administration
Ques.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 121 of 2026 /RG/LP Dated: 07 01.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Suhail Yaseen Mir

S/O Mohammad Yaseen Mir

R/O Achagoza Bamnoo Mir mohalla Rajpora Pulwama

vide notification No. 3081 of 2024/RG/LP Dated 13.12.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/01/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 1588-95 RG/LP Dated: 07/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Pulwama
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Yaseen Mir, Advocate**
.....for information and necessary action.

Mujtaba 07/01/26
Registrar Administration
Amid.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 122 of 2026/RG/LP Dated: 07 01.2026

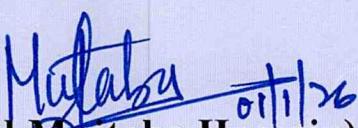
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Uzma Yousuf
 D/O Mohammad Yousuf Ahangar
 R/O Chanapora, Nowshera, Tehsil Eidgah & District Sriangar**

vide notification No. 2282 of 2023/RG/LP Dated 30.09.2023 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

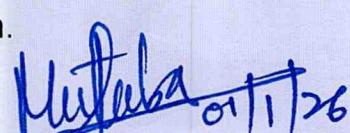
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1596-1603 RG/LP Dated: 07/01/2026 *Qud.*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Uzma Yousuf**, Advocate
.....for information and necessary action.


 Registrar Administration
Qud.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 123 of 2026 /RG/LP Dated: 07 01.2026

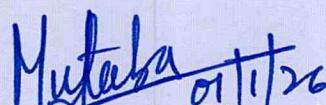
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr.Zubair Afzal Wagay
S/O Mohmmad Afzal Wagay
R/O Wagaypora, Tehsil Tullamulla, District Ganderbal**

vide notification No. 379 of 2023/RG/LP Dated 14.02.2023 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

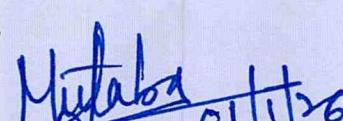
By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 1604-11 RG/LP Dated: 07/01/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr.Zubair Afzal Wagay**, Advocate
.....for information and necessary action.


 Registrar Administration
 (Signed)